

**Central Administrative Tribunal
Ernakulam Bench**

OA/180/00522/2016

Thursday, this the 7th day of February, 2019.

CORAM

**Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member
Hon'ble Mr.Ashish Kalia, Judicial Member**

K. Sumandran, aged 67 years
Stenographer ACP Gr.II (Retd)
S/o Late K.Kesavan,
N.S.S. Regional Centre, CGO Complex, Block 'D',
2nd Floor, Poonkulam, Trivandrum.
Residing at Sena Bhavan (MERA-88), Kappil Road
Chalakuzhi, Medical College P.O.,
Thiruvananthapuram-695 011. Applicant

[Advocate: Mr. R.S.Kalkura – Not present]

versus

1. Union of India, represented by
its Secretary, Ministry of Youth Affairs and Sports
Shastri Bhavan, New Delhi-110 001.
2. The Secretary, Ministry of Finance
Department of Expenditure
North Block, New Delhi-110 001.
3. The Secretary
Ministry of Personnel, Public Grievances and Pensions
Department of Personnel and Training
Lok Nayak Bhavan,
New Delhi-110 003. Respondents

[Advocate: Mr.K.C.Muraleedharan, ACGSC rep by Mr.SINU G.NATH, ACGSC]

The OA having been heard on 7th February, 2019, this Tribunal delivered the following order on the same day:

O R D E R (oral)**By E.K.Bharat Bhushan, Administrative Member**

None for the applicant today. None was present on either side on the last occasion. A final opportunity was given to the respective counsel to come and argue the case. Mr.Sinu G.Nath, ACGSC appears on behalf of the respondents. The OA is dismissed for non-prosecution.

(Ashish Kalia)
Judicial Member

(E.K.Bharat Bhushan)
Administrative Member

aa.

Annexures filed by the applicant:

Annexure A1: Copy of denial letter dated 6th April, 2016 sent by 1st respondent.

Annexure A2: Copy of the clarification dated 15.3.2016 given by the Department of Personnel and Training.

Annexure A3: Copy of the Model/illustrative representation 4-A fixation of pay in accordance with DG-AIR order dated 3.10.2012.

Annexure A4: Copy of the Govt of India Gazette Extra Ordinary, Part 'B', Section.

Annexure A5: Copy of the reply dated February 19, 2015 sent by the Ministry of Finance, Department of Expenditure.

Annexure A6: Copy of the letter dated 9th March 2015.

Annexure A7: Copy of the order No.Misc-1/330/2012-PPC dated 18th June, 2015 granting pre-revised pay scale.

Annexure A8: Copy of the order No.PB-7(7)(1)/2014-Admn dated 07/08-7-2015 to implement the revised pay to the Sr. Accts Officers of All India Radio and Doordarshan.

Annexure A9: Copy of the request dated 26.5.2015 sent by the applicant to the 1st respondent.

Annexure A10: Copy of the letter dated 16.7.2015 issued by the 1st respondent to the applicant asking to forward all the copies of Annexure A3 to A8.

Annexure A11: Letter dated 24.7.2015 sent by the applicant to the 1st respondent in reply to Annexure A10.

Annexure A12: Relieving order of the respondent in office order No.68/2008-2009 dated 31.3.2009.

Annexure A13: Copy of Prasar Bharti order No.21 (fixation) 2008-S dated 23.7.2010.

Annexure A14: Copy of DoPT issued OM No.22034/2/92-Estt(D) dated 6.8.1999 for restricting of the cadre of stenographers in the ratio of 40:40:20

Annexure A15: Circular No.NC-JCM-2018/Fin.(Ano) dated April 23, 2018.

Annexures filed by respondents:

Annexure R1: Copy of Rule 7 (1)(A)(i) of CCS (RP) Rules, 2008.

Annexure R2: Copy of statement made by the Department of Expenditure.

Annexure R3: Copy of clarification of Department of Expenditure.

Annexure R4: Copy of Office Memorandum No.35034/1/97-Estt(D) dated 9.8.1999 regarding guidelines of DoPt.

Annexure R5: Copy of judgment in OA No.1009/2010 dated 7.8.2012.